

OFFICE OF THE DISTRICT & SESSIONS JUDGE (HQs) : DELHI

ORDER

It has been reported to the undersigned that some of the Judicial Officers are insisting to take up matters only through physical hearings, and even on the dates of virtual court, they are getting the matters adjourned telephonically through their Reader under the pretext that the Computer Branch is not ensuring connectivity. It is reminded to the Judicial Officers that the virtual courts are expected to be held from their residential offices where they have been provided broadband connectivity with laptop and desktop by the Hon'ble Delhi High Court, and therefore the computer branch has no role to play. It is expected that all the Judicial Officers shall ensure strict adherence to the physical court/virtual court roster already circulated.

It has also been brought to my notice that some of the Judicial Officers holding virtual courts do not start hearing at sharp 10.00 am, which is not appropriate. It is advised that on the days of virtual court, all the concerned Judicial Officers should start their court working at 10.00 am sharp.

(GIRISH KATHPALIA)
District & Sessions Judge (HQs)
Delhi

No. 915/16441-16540/F.1(3)/Gaz/2020

Dated 11.09.2020

Subject:- Directions.

Copy forwarded for information & necessary action to

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The District & Sessions Judges, all court complex, Delhi/New Delhi/Rouse Avenue.
- 3 Sh. V.K. Bansal, Judge, Family Court/ Chairman, Centralized Computer Committee, Tis Hazari Courts, Delhi.
4. All the Judicial Officers (Central) Tis Hazari Courts, Delhi.
5. The Sr. AO(J)/DDO, Admin. Branch (I,II&III), Filing Section, Facilitation Centre, Computer Branch, General Branch, Tis Hazari Courts, Delhi.
6. The P.S./Reader to the undersigned.
7. The PRO/A PRO, Tis Hazari Courts, Delhi.
8. The Website Committee, Tis Hazari Courts, Delhi.
9. The R&I Branch (Central) for uploading on LAYERS.

District & Sessions Judge (HQs)
Delhi